

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.851 of 2019

IN THE MATTER OF:

Vinod Mittal

...Appellant

Versus

Rays Power Experts Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Shri Raju Ramachandran, Sr. Advocate with Shri T. Sundar Ramanathan and Shri Shankar, Advocates

For Respondents: None

O R D E R

22.08.2019 Learned Counsel for the Appellant submits that there were a number of existing disputes. In this connection, reference is made to Page – 229 of the Appeal which is communication between the Appellant and the Operational Creditor.

Let Notice be issued on Respondents. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

Post the case 'for admission' on 23rd September, 2019.

In the meantime, the IRP/'Resolution Professional' will ensure that the company remains going concern and the manufacturing and production of the company do not suffer; payment of wages to the employees/workmen are made on time and if any material is supplied during 'Corporate Resolution Process', the payment must be paid to the supplier/creditor. The 'Insolvency Resolution

Professional' will also take aid of (suspended) Board of Directors, paid Directors and employees. The person who is authorised to sign the bank cheques may issue cheques only after authorization of the Interim Resolution Professional. The Banks having accounts of the 'Corporate Debtor' will also cooperate with the 'Insolvency Resolution Professional' to ensure compliance of this order.

IA stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/sk